

ACT NO. XI OF 1897.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.
(Received the assent of the Governor General on the 19th
March, 1897.)

An Act to facilitate the introduction as legal tender in Bhopal of current silver coin of the Government of India.

WHEREAS Her Highness the Begam of Bhopal has, with the concurrence of the Governor General in Council, decided that the current silver coin of the Government of India shall, with effect from a date to be hereafter fixed, be the only silver coin legally current in Bhopal;

And whereas Her Highness the Begam of Bhopal has agreed to receive from the Governor General in Council current silver coin of the Government of India in exchange for Bhopali rupees at an agreed rate;

And whereas it is expedient to facilitate the carrying out of the arrangements aforesaid;

It is hereby enacted as follows:—

1. (1) This Act may be called the Bhopal Coinage Act, 1897; and

(2) It shall come into force at once.

2. Notwithstanding anything contained in the Indian Paper Currency Act, 1882, the Head Commissioner of Paper Currency may, for the purpose of exchange for Bhopali rupees at the agreed rate, supply to Her Highness the Begam of Bhopal rupees of the Government of India, to an amount not exceeding fifteen millions, from the coin retained and secured as a reserve to pay currency notes under section 19 of the said Act: XX of 188

Provided that the Bhopali rupees received in exchange for the said rupees of the Government of

India

Short title
and com-
mencement.

Power to
supply in ex-
change for
Bhopali
rupees
from
the reserve
retained
under section
19, Act XX,
1882.

India shall be remitted as soon as convenient to the custody of the said Head Commissioner, and that current silver coin of the Government of India shall, as soon as may be, be coined to the extent necessary to replace the amount of rupees supplied from the reserve as aforesaid, and that the amount so coined shall be retained and secured in the said reserve.

Duration of
Act.

3. This Act shall continue in force for six months from the date of the first supply of rupees under the powers above conferred.